

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2853
TO BE ANSWERED ON 21.03.2022

Violation of Environmental Norms

2853. SHRI A.K.P. CHINRAJ

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the judgement given in Tirupur Dyeing Factory Owners ... vs Noyyal River A. Protection Ass. & ... on 6 October, 2009 is honored by Central and Tamil Nadu State Pollution Control Board, if so, the details thereof; and
- (b) the number of dyeing factory owners who have violated the above order of the apex court, since the judgement in above case?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) As per information received from the Government of Tamil Nadu , Tamil Nadu Pollution Control Board (TNPCB) have complied with the Hon'ble Supreme Court of India order dated 06.10.2009 in connection with Civil Appeal No. 6776 of 2009 @Special Leave Petition (Civil) No. 6963 of 2007 in the matter of Tiruppur dyeing Factory Owners Association – Vs- Noyyal River Ayacutdars Protection Association and Others.

As per paras 24 and 25 of the said order, extent of works (in percentage) completed relating to the Zero Liquid Discharge (ZLD) system had been mentioned for 17 Common Effluent Treatment Plants (CETPs) in Tiruppur . Out of these 17 CETPs, 13 CETPs covering 398 member units have installed ZLD system and these CETPs made necessary payment (Fine amount, Loss of Ecology Authority - Compensation, Adhoc Compensation and Orathapalyam Dam Cleaning) to the District Collector, Coimbatore. TNPCB has issued Consent to Operate (CTO) to these 13 CETPs for their function with ZLD System.

The remaining 4 CETPs with 56 member units and 22 member units of above 13 CETPs were closed for non compliance of the orders of Hon'ble Supreme Court of India as mentioned in the first para.
